

CENTRAL ADMINISTRATIVE TRIBUNAL

ERNAKULAM BENCH

O.A No. 158/94

Tuesday this the 26th day of April, 1994.

CORAM:

HON'BLE MR.JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN

HON'BLE MR.P.V.VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

V.N.Bhaskaran,
Senior Deck-hand(Adhoc),
Central Institute of Fisheries,
Nautical & Engineering Training (CIFNET),
Dewan's Road, Cochin-16.

... Applicant

(By Advocate Mr.T.A.Rajan)

vs.

1. The Director,
CIFNET, Dewan's Road,
Cochin-16.

2. The Secretary,
Ministry of Agriculture,
Government of India,
New Delhi.

... Respondents

(By Advocate Mr.Ullasan rep. SCGSC)

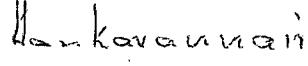
ORDER

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN:

Learned counsel for applicant seeks leave to withdraw the Original Application reserving freedom in him to resort to appropriate legal proceedings should occasion arise. Reserving freedom to do so, we grant leave and dismiss the application as withdrawn. No costs.

Dated the 26th April, 1994.


P.V.VENKATAKRISHNAN
ADMINISTRATIVE MEMBER


CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN